

Surprise checks by Vigilance Officers of Air Customs Department at Santa Cruz

6400. SHRI VAYALAR RAVI :
SHRI A. C. GEORGE :

Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state :

(a) Whether the Vigilance officers made any surprise checks of Bombay Air Customs at Santa Cruz Airport ; and

(b) If so, how many times during the last three years and what were their findings and action taken thereon ?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL) : (a) Yes, Sir. Apart from the surprise checks made by the supervisory officers posted at Santa Cruz Airport, of the baggage cleared by the baggage officers, the Vigilance Officers from the Central Intelligence Unit of the Custom House also make such checks.

(b) During the last three years, surprise checks were carried out on 40 occasions by the Vigilance Officers of the Central Intelligence Unit and it was found that in some cases, the baggage cleared was in excess of the permissible allowances under the Rules. Since no malafides were established in these cases, the officers concerned were only warned.

As a result of the surprise checks carried out by supervisory officers at the Santa Cruz Air Port, three cases in which Air Customs Officers had allegedly accepted or demanded illegal gratification were detected during the last three years. The services of two Air Customs Officers have been terminated. Action against other concerned officers as also against the passengers who allegedly offered the bribe is being taken.

Reservation of Class I & II Posts for persons Belonging to Scheduled Castes & Scheduled Tribes in Income-Tax Department

6401. SHRI MOHAN LAL PIPIL :
Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state :

(a) the total number of Class I and II (Gazetted) posts in the various Income-tax charges as on 1-7-1977 and the total number of posts reserved for the candidates belonging to the Scheduled Castes and Scheduled Tribes; and

(b) how many of the posts earmarked for the candidates of Scheduled Castes and Scheduled Tribes are still lying vacant and on how many posts candidates other than scheduled castes and scheduled tribes have been appointed and the reasons for such appointment ?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL) : (a) A statement showing the total number of Class I (Group A) and Class II (Group B) (Gazetted) posts in the various Income-tax charges as on 1-7-1977 is annexed. There is no reservation relating to the posts borne on the establishment of the Department for persons belonging to Scheduled Castes and Scheduled Tribes. However, the general instructions of the Department of personnel & Administrative Reforms provide that (i) vacancies in the direct recruitment quota filled on All-India basis by open competition ; as well as (ii) vacancies filled by promotion on the basis of selection from Group B to the lowest rung in Group A and from Group C to Group B, where the direct recruitment does not exceed 50% should be filled to the extent of 15% by Scheduled Caste and 7½% by Scheduled Tribes candidates. These orders also provide that the shortfall in direct recruitment vacancies (both in Group B and Group A) should be carried forward to three years subject to certain restrictions, but no such carry-forward has been provided in the matter of filling up promotion vacancies in Group B or Group A.

(b) As there is no reservation relating to the posts borne on the establishment of the Department, this does not arise.

Statement

Statement showing the sanctioned posts in Class I and Class II in the various Income-tax Charges as on 1-7-1977—(all Class II posts in the Income-Tax Department are gazetted posts).

Name of the Charge	Class I	Class II
Andhra Pradesh	115	73
Assam	31	35
Bihar	57	46
Bombay City	291	311
Bombay (Central)	30	2
Coimbatore (Central)	44	5

Name of the Charge	Class I	Class II
Delhi & Delhi (Central)	165	169
Gujarat	159	153
Kanpur, Meerut and Agra	91	77
Karnataka	65	70
Kerala	44	42
Lucknow and Allahabad	66	55
Madhya Pradesh	59	71
Orissa	26	24
Pune	73	66
Patiala, Haryana & Chandigarh and Amritsar and Jullundur	128	105
Jaipur & Jodhpur	50	66
Tamil Nadu and Coimbatore and Madras (Central)	179	147
V & M Nagpur	37	39
West Bengal & Assam	310	407
TOTAL	2020	1957

Industrial Raw Material and Food-stuff on O.G.L.

640a. **SHRI MADHAVRAO SCINDIA** : Will the Minister of **COMMERCE AND CIVIL SUPPLIES AND COOPERATION** be pleased to state :

(a) whether Government propose to place all industrial raw materials and foodstuffs on OGL (Open General Licence) ;

(b) whether it will check the cornering of licences by a few parties and defeat the shortage of these items ; and

(c) if so, when will this be implemented ?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA) : (a) to (c). During the last one year, import of a number of items including capital goods, spare parts of machinery, industrial raw materials, etc, has been placed on Open General Licence and free licensing system. Government is not, for the present, considering any proposal for adding to these lists. Further, changes in import policy in this respect will be considered in the light of experience.

Aircraft with Air India and Indian Airlines

640b. **SHRI MADHAVRAO SCINDIA** : Will the Minister of **TOURISM AND CIVIL AVIATION** be pleased to state :

(a) the present strength of various types of aircraft fleet with Air India and Indian Airlines with their year of procurement along with name of suppliers ;

(b) how many out of these, category-wise, are in working condition and how many are defective/under repairs or obsolete ;

(c) whether working aircraft are sufficient to cater to the needs of air-traffic both on domestic and international routes ;

(d) whether there is any proposal to buy some more aircraft by Air India and Indian Airlines ; and

(e) if so, the details of each deal under consideration ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK) : (a) The requisite information is given in the statement attached.

(b) All the aircraft shown in the statement enclosed are in working condition, with the exception of the following :

(i) Of the five Caravelle aircraft in the fleet of the Indian Airlines, three are operating and the remaining two have been phased out and kept aside for disposal.

(ii) one F-27 aircraft is undergoing minor repairs.

(iii) The DC-3 aircraft is presently under overhaul.

(c) No, Sir.

(d) and (e). Air India have placed an order for two more Boeing-747 aircraft. One of these is due for delivery in December, 1977 and the other in May 1978. Presently studies are in progress to ascertain additional requirement of aircraft to cater to the anticipated traffic growth beyond 1979.

Indian Airlines have also placed an order on 9-2-77 for the purchase of three Boeing 737s. These three aircraft are due for delivery in October/November, 1977.

Indian Airlines have no proposal, at present, to acquire additional aircraft.